

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
(DEPARTMENT OF JUSTICE)**

**LOK SABHA
UNSTARRED QUESTION No. 744
TO BE ANSWERED ON WEDNESDAY, THE 7th FEBRUARY, 2018**

Online Mechanism for Court Proceedings

744. SHRI KALIKESH N. SINGH DEO:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether there is any online application or online mechanism to track the court proceedings, status and judgements for the courts in the country;**
- (b) if so, the details thereof; and**
- (c) if not, the initiatives taken by the Government to address the issue?**

**ANSWER
MINISTER OF STATE FOR LAW & JUSTICE AND
CORPORATE AFFAIRS
(SHRI P. P. CHAUDHARY)**

(a) to (c) Yes Sir. The eCourts portal (<http://www.ecourts.gov.in>) provides an online mechanism to stakeholders such as litigants, advocates and members of judiciary to track the court proceedings, status and judgments for the computerized district and subordinate courts in the country. The National Judicial Data Grid (NJDG) portal provides statistical information of court cases pan country, State-wise and district-wise. eCourts services such as details of case registration, cause list, case status, daily orders, and final judgments are also made available to litigants and advocates through SMS (Push and Pull), email and mobile application. At present, litigants can access case status information in respect of 9.38 crore cases and 5.85 crore orders / judgments.